

CCA 120/00

ⁱⁿ
OA No. 68/00

11/4/01

Hon. Mr. Rafterudelin, J.M.
Hon. Mr. S. Biswas A.M.

Sh. M.K. Sharma for applicant.
Hon. Renu Singh for Sh. A.K. Hans
for respondent.

The Contempt Petition has been
filed by the Petitioner for proceedings
against the respondent for alleged
wilful disobedience of the order
dt. 12/10/00 passed in OA No. 68/00.
By the said order, this Tribunal
has quashed the transfer order
of the applicant dt. 10/2/88.

The respondents in their ~~CA~~
Para 6 of CA in which it has been
clearly & specifically stated
that the office order 23/1/01 has
been issued in compliance of the
Tribunal's order dt. 12/10/00 that
the transfer order has been cancelled
& the applicant has been permitted
to continue at unknown Jn. There is
no rebuttal has been filed by
the applicant against this assertion
of the respondents. We are therefore
satisfied that the respondents
have complied with the order of
the Tribunal. Consequently, no case
for wilful disobedience is made out
against the respondent.

The CCP is dismissed. Notices
issued to the respondents are hereby
discharged.

S
A.M.

J.R.
A.M.